

(d) The TCIL (Disinvestment of Ownership) Bill 2007 was passed by the Parliament in December 2007. Consequently, the CCEA on 16th November, 2008 approved disinvestment in TCIL through outright sale. Accordingly, Department of Disinvestment initiated the disinvestment process with the appointment of an Inter Ministerial Group (IMG) and Advisors. Site visits and due diligence by the bidders were completed in December, 2012. However, the process has been held up on the issue of surrender of leasehold land to the Government of West Bengal. Also the Hon'ble High Court of Calcutta has passed a liquidation order against TCIL for failure to settle the dues of unsecured creditors. The stay petition filed by the Department of Heavy Industries (DHI) in the Hon'ble High Court of Calcutta has been rejected. DHI is in consultation with the Ministry of Finance to settle the dues of the creditors. Since the matter is sub-judice and the company is in liquidation, disinvestment is on hold till the final order of the High Court.

Protection of D.A. on pension in case of re-employment

2853. SHRI MAHENDRA SINGH MAHRA: Will the Minister of FINANCE be pleased to state:

- (a) Whether Government protects the D.A. on the pension of ex-servicemen on re-employment in Government/PSUs/Public Sector Banks/SBI and autonomous bodies;
- (b) what are its criteria and latest guidelines in the matter; and
- (c) whether these guidelines are being implemented in letter and spirit by all uniformly and whether Government has issued instructions to facilitate early implementation, thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) The information is being collected and will be laid on the Table of the House.

Setting up of super speciality institutes under PMSSY

†2854. SHRI VIJAY GOEL:

SHRI PRABHAT JHA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that an announcement has been made to set up several Super Speciality Institutes under the Pradhan Mantri Swasthya Suraksha Yojana (PMSSY);

(b) if so, the details thereof and whether such an institute is proposed to be set up in Madhya Pradesh also;

†Original notice of the question was received in Hindi.

(c) whether it is also a fact that several proposals of the Madhya Pradesh Government are under the considerations of the Central Government for approval under various schemes and programmes of Government related to medical education; and

(d) if so, by when a decision is likely to be taken on those proposals and whether the said proposals are likely to be approved?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): (a) and (b) No. However, the Central Government has plans to set up AIIMS in each State in a phased manner under Pradhan Mantri Swasthya Surakshya Yojana (PMSSY). The Ministry of Health and Family Welfare has requested the Chief Ministers of various States to identify suitable alternate locations for setting up of AIIMS.

The Central Government is setting up an AIIMS at Bhopal in Madhya Pradesh under first phase of PMSSY. However, there is no proposal to set up more AIIMS in Madhya Pradesh.

(c) and (d) The Central Government has approved upgradation of three Government Medical Colleges in Madhya Pradesh viz GR Medical College (Gwalior), Netaji Subhash Chandra Bose Medical College (Jabalpur) and Government Medical College (Rewa) under the third phase of PMSSY.

Besides, under the new Centrally Sponsored Scheme for Establishment of new medical colleges attached with District Hospitals, seven districts of Madhya Pradesh namely Chindwara, Ratlam, Shivpuri, Shahdol, Vidisha, Datia and Khandwa have been identified for establishment of new medical colleges attached with district /referral hospitals. Madhya Pradesh Government has been requested to complete requisite formalities for release of funds.

Strengthening of primary healthcare

2855. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that for achieving the Millennium Development Goal (MDG) aimed at reducing child mortality by two- third by the year 2015, strengthening our primary health-care is very necessary; and

(b) if so, the details thereof and the steps being taken for this purpose?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): (a) and (b) Yes. The strengthening of primary health care is essential for